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Title: Secretary General reported the messages received from Rajya Sabha.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Goods and Services Tax Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 29<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Integrated Goods and Services Tax Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 29<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Goods and Services Tax (Compensation to States) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 29<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Territory Goods and Services Tax Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 29<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

...(Interruptions)

HON. SPEAKER: I will allow you.

â€“(তাত্পৰ্য)

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**12.03 hours**

**SUBMISSION BY MEMBER**